

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.243/GT/2017**

Subject : Petition for determination of tariff of Bongaigaon Thermal Power Station (3 x 250 MW) for the period from date of commercial operation of Unit-I (1.4.2016) to 31.3.2019

Petitioner : NTPC Ltd.

Respondent : Assam PDCL & ors

Date of hearing : **13.3.2019**

Coram : Shri P.K.Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S.Jha, Member

Parties present : Shri Prashant Chaturvedi, NTPC  
Shri Nishant Gupta, NTPC  
Shri Rohit Chhabra, NTPC  
Shri Ajay Mehta, NTPC  
Shri R.K.Singh, NTPC  
Shri Vinod T., NTPC  
Shri H.M.Sharma, Objector  
Shri Parinay Deep Shah, Advocate, FINER (Objector)

**Record of Proceedings**

During the hearing, the representative of the Petitioner submitted that Unit-II of the generating station has achieved COD on 1.11.2017 and Unit-III is expected to be declared under commercial operation during this financial year. Accordingly, the representative submitted that the Petitioner may be permitted to amend the petition taking into account the audited figures up to COD of Units-II & III. The representative of the Petitioner however prayed that the Commission may consider grant of interim tariff for the generating station.

2. On a specific query by the Commission as to the basis of billing for supplying of power to the respondents, the representative of the Petitioner clarified that the respondents are being billed at tariff approved by the Commission for Unit-I including 85% of the projected figures of Units-II & III.

3. The representative of respondent, Assam PDCL prayed for grant of time to file its reply in the matter.

4. The Commission after hearing the parties adjourned the matter. The Commission directed the respondents to file their replies, on or before **15.4.2019**, with advance copy to the Petitioner, who shall file its rejoinder, if any, on or before **22.4.2019**.



5. Matter shall be listed for hearing in due course for which separate notice shall be issued to the parties. Pleadings shall be completed by the parties within the dates mentioned above.

**By order of the Commission**

*Sd/-*  
**(B.Sreekumar)**  
**Dy. Chief (Law)**

